targeted action on compliance verification, enforcement based on risk assessment and proposed introduction of electronic invoice system are the steps taken for increasing the revenue collection.

Assets monetisation of CPSEs

3406. DR. SANJAY SINH: Will the Minister of FINANCE be pleased to state:

(a) whether Government has received any list of Central Public Sector Enterprises (CPSEs) assets for sale from NITI Aayog;

(b) if so, the details of the companies identified for asset monetisation; and

(c) the details of the procedure adopted for such asset monetisation, roadmap for asset monetisation and agencies involved in asset monetisation?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ANURAG SINGH THAKUR): (a) to (c) The Institutional framework for Asset Monetisation approved by the Cabinet has been circulated *vide* DIPAM's OM No. 3/3/2018-DIPAM-II dated 08.03.2019 and the same is also available on DIPAM's website at 'https://dipam.gov.' The policy framework lays down the Institutional framework for monetization of the following:

a. Identified non-core assets of CPSEs under strategic disinvestment;

b. immovable Enemy Property under the custody of Custodian of Enemy Property (CEPI), MHA as per sub section 6 of section 8A of the Enemy Property Act, 1968;

c. This framework is also available for use to monetize assets of other CPSEs/PSUs/other Government Organizations with the approval of the Competent Authority;

d. Sick/Loss making CPSEs under closure normally follow the DPE closure guidelines dated 14.06.2018 in this regard. However, any sick/loss making CPSE can also adopt this framework with the approval of Competent Authority.

The agencies involved in Asset Monetization program are Cabinet Committee on Economic Affairs (CCEA), Alternative Mechanism (AM), Committee of Secretariat on Asset Monetization (CGAM), NITI Aayog, Inter Ministerial Group (IMG), Department of Investment and Public Asset Management (DIPAM), Department of Economic Affairs

(DEA), Department of Public Enterprises (DPE), Department of Expenditure, Administrative Ministry and Central Public Sector Enterprise (CPSE) concerned. Since this is a framework for Monetisation of assets of CPSEs and other Public Sector entities, their consent is also required.

As per the institutional framework, AM approves the assets that are to be monetized based on the recommendations of IMG. IMG will recommend the assets of the CPSEs either on the basis of the recommendations of NITI Aayog or IMG may suo-moto recommend the assets to AM. Once the AM approves list of assets to be taken up, monetization shall be carried out as per laid down framework.

So far, NITI Aayog has been holding meetings of the Consultative Group notified to identify assets.

Tax collection under Swachh Bharat Mission

†3407. SHRI SURENDRA SINGH NAGAR: Will the Minister of FINANCE be pleased to state:-

(a) whether it is a fact that Government has failed to achieve the set targets of tax collections under Swachh Bharat Mission;

(b) if so, the reasons therefor; and

(c) if not, the details of the number of urban and rural areas where sanitation has improved during the past three years and the details of expenditure from this budget head, year-wise?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ANURAG SINGH THAKUR): (a) No, Sir.

(b) Does not arise, in view of the reply above at part (a).

(c)(i) In Sanitation, urban areas of 24 States/UTs have become ODF. In all, 4,265 cities have been declared themselves Open Defecation Free (ODF), of which 3,703 cities have been certified through third party verification. This has been achieved by the construction of nearly 64.32 lakh Individual Household Toilets (against Mission target of 66 lakhs; *i.e.* 97% constructed and under construction against target), and 5.45 lakh seats of community/public toilets

†Original notice of the question was received in Hindi.